

**Central Administrative Tribunal
Principal Bench**

OA No.3347/2016

New Delhi, this the 30th day of September, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. V. N. Gaur, Member (A)**

K. Narayanan
S/o Shri Krishnamurthy
Retired as Under Secretary
Aged about 69 years,
R/o 13/103, East End Apartments,
Mayur Vihar Phase-I Extension,
Delhi-96. ... Applicant.

(By Advocate : Shri Sudarshan Rajan and Shri Ramesh Rawat)

Versus

1. Union of India
Through its Secretary
Ministry of Personnel, Public Grievances & Pensions
Department of Personnel & Training,
Lok Nayak Bhawan,
Khan Market,
New Delhi-03.
2. The Secretary
Ministry of Earth Sciences
Prithvi Bhawan,
Opposite India Habitat Centre
Lodhi Road,
New Delhi-03. Respondents.

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman:

Heard.

2. Issue notice. Shri Hanu Bhaskar, learned standing counsel appears and accepts notice on behalf of the respondents.
3. The applicant was serving as an Under Secretary to the Government of India from which post he retired on superannuation on 31.01.2007. At the relevant time, he was posted in Ministry of Earth Sciences. It is stated that Shri O. P. Saini who is junior to the applicant was promoted in the year 2009 and another junior, namely, Shri B. Sengupta was also promoted w.e.f. 01.07.2004 vide order dated

16.02.2009. The applicant's name was also included in the Select Panel dated 21.04.2004 in the list of Officers approved for promotion to Grade-I of CSS for Select List Year 1996. He had earlier made representations, but without any response. The last representation made by him was dated 22.01.2015.

4. The relief claimed in the present Application is for granting notional promotion to the applicant with effect from the date his name was included in the Select Panel and his juniors were promoted on notional basis so as to enable the applicant to earn his pensionary benefits by fixing his salary etc. The applicant's detailed representation, referred to above, has not been considered till date.

5. In this view of the matter, this OA is disposed of with direction to the respondents to take decision on the representation of the applicant dated 22.01.2015 by passing a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

(V. N. Gaur)
Member (A)

(Justice Permod Kohli)
Chairman

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